

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF CONTEXUS RESOURCE
MANAGEMENT PVT. LTD.**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	CONTEXUS RESOURCE MANAGEMENT PVT. LTD.
2.	Date of incorporation of corporate debtor	18 th April 2018
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U93000UP2018PTC103322
5.	Address of the registered office and principal office (if any) of corporate debtor	PLOT NO 19 DIVYA NAGAR, RANIDIHA KUNRAGHAT GORAKHPUR Gorakhpur UP 273010
6.	Insolvency commencement date in respect of corporate debtor	2 nd May 2023
7.	Estimated date of closure of insolvency resolution process	29 TH October 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	SUMIT SHUKLA IBBI Registration No - IBBI/IPA-003/IP-N00064/2017-18/10550 AFA validity till 19 th Dec 2023
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-4/702, Krishna Apra Gardens, Plot No 7, Vaibhav Khand, Indirapuram, Ghaziabad-201014 Email: Sumit_shukla@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Office: 401, Tower - C, I-Thum, Sector-62, Noida cirpcontexus@gmail.com
11.	Last date for submission of claims	16 th May 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based upon the information available class of creditors are not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable in per submissions in Para 12 of this form A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench, Prayagraj has ordered the commencement of a corporate insolvency resolution process of the CONTEXUS RESOURCE MANAGEMENT PVT. LTD. on May 2, 2023.

The creditors of CONTEXUS RESOURCE MANAGEMENT PVT. LTD., are hereby called upon to submit their claims with proof on or before 16th May 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class **NOT APPLICABLE** in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: **SUMIT SHUKLA**

Date:4TH April 2023

Place: **NOIDA**

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